

- (b) if so, whether Government proposes to derecognize such schools;
- (c) if so, the details of the action plan; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The entire 12 months' fees are charged from students by the private schools affiliated with the Central Board of Secondary Education (CBSE). As per the CBSE Affiliation Bye-Laws "the school must have sufficient financial resources to guarantee its continued existence. It should have permanent source of income to meet the running expenses of the school so as to maintain it at a reasonable standard of efficiency, to pay salaries to teachers and other categories of staff regularly at least at par with the corresponding categories in the State Government Schools and to undertake improvement/development of school facilities".

- (b) No such proposal is under consideration.
- (c) Does not arise.
- (d) Since this practice is in accordance with the CBSE affiliation Bye-Laws there is no cause of action for derecognizing such schools.

**Seats for children of State Government employees
in Kendriya Vidyalayas**

†94. SHRI ASHK ALI TAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to reserve certain seats in the Kendriya Vidyalayas for the children of State Government employees on the lines of reservation for the children of Central Government employees; and
- (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Sir.

- (b) The main objective for the opening of the Kendriya Vidyalayas (KVs) is to cater to the educational needs of the children of transferable Central Government employees including Defence and Para-Military Personnel by providing

†Original notice of the question was received in Hindi.

a common programme of education. The Kendriya Vidyalaya Sangathan has laid down the following priorities in granting admission under the Civil/Defence Sector:

- i. Children of transferable and non-transferable central government employees including ex-servicemen.
- ii. Children of transferable and non-transferable employees of Autonomous Bodies/Public Sector Undertaking/Institute of Higher Learning of the Government of India.
- iii. Children of transferable and non-transferable State government employees.
- iv. Children of transferable and non-transferable employees of Autonomous Bodies/Public Sector Undertaking/Institute of Higher Learning of the State Government.
- v. Children from any other category including the children of foreign nationals who are located in India due to their work or for any personal reason. They would be considered only in case there are no Indian Nationals' waitlisted for admission.

Accordingly, the children of State Government employees already figure 3rd on the order of priority for admissions.

Illiteracy in rural areas

†95. SHRI PRABHAT JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the number of illiterate children in the rural areas of the country is still high;

(b) if so, the details thereof;

(c) the details of the recommendations made by various committees for imparting quality education and the steps taken by Government along with achievement thereof in this regard;

(d) whether the Supreme Court has recently made any comment on the deplorable education system of the country; and

†Original notice of the question was received in Hindi.